

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

**M.A. 310/00250/2021 in & O.A.310/565/2021**

Dated the Thursday, 10<sup>th</sup> day of June Two Thousand And Twenty One

PRESENT:

THE HON'BLE SHRI S.N. TERDAL, MEMBER(J)  
THE HON'BLE SHRI C.V. SANKAR, MEMBER(A)

(Through Video Conferencing)

1. All India Association of Postal Supervisors (GL)  
having office at SRT Nagar PO Building,  
4<sup>th</sup> Floor, Opp. To Meghdoot Bhawan,  
New Delhi- 110 055  
Camp at T. Nagar HPO,  
Chennai- 600 017, Tamil Nadu,  
Rep. By its General Secretary,  
K. Kalimuthu (age 37);
2. Shri R. Tamil Kumaran (age 43)  
S/o. R. Rethinam,  
Residing at No. 1/121, Sri Meenakshi Illam,  
Thendral Nagar, Kanjirangal Post, Sivaganga-630 562;  
(APM-Counter  
Tallakulam Head Post Office,  
Madurai- 625 002, Tamilnadu)
3. Shri H. Aseef Iqbal (age 38 )  
S/o. S. Hameed,  
Residing at No. 67 Duraisamy Nagar,  
Cuddalore – 607 001  
(ASP-HQ  
Chengalpattu Division,  
Chengalpattu 603 001, Tamilnadu);

4. Amit Kumar Jha (Age 39)  
S/o. Ramachandra Jha,  
Residing at Flat No. 416, SLV Platina Apartment,  
Horamavu,  
Bangaluru- 650 043  
(ASP-Inv & Estt  
O/o. CPMG Karnataka Circle,  
Bangaluru- 560 001, Karnataka).

.....Applicants/Applicants  
(By Advocate: M/s. R. Malaichamy)

Vs

1. Union of India  
Rep. By the Secretary (Posts),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
2. The Director General (Posts),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
3. The Assistant Director General (SPG),  
Ministry of Communications & IT,  
Department of Posts,  
Dak Bhawan, Sansad Marg,  
New Delhi- 110 001;
4. The Chief Postmaster General,  
Tamilnadu Postal Circle,  
Anna Salai,  
Chennai-600 002.

...Respondents/Respondents  
(By Advocate:Mr. Su. Srinivasan)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. S.N. Terdal, Member(J))

This MA has been filed by the applicants seeking permission to join together in filing single O.A.

2. For the reasons stated in the MA affidavit and in the interest of justice, MA is allowed by permitting the applicants to join together to file single O.A.

3. OA has been filed by the applicant seeking the following reliefs:-

"i) To call for the records of the 3<sup>rd</sup> respondent pertaining to his order made in No.9-06/2021-SPG-II dated 03.03.2021 and set aside the same; consequent to,

ii) direct the respondents to adjust the excess filled DPC posts unadjusted if any in the future DPC quota for the year 2021 instead of adjusting in LDCE quota for the year 2017-18 in the interest of natural justice; also to

iii) direct the respondents to reassess the LDCE quota vacancies for the year 2017-18 which was notified as Nil without adjusting the

same for any excess filled posts in DPC quota to fill such vacancies from the 19%+6% LDCE quota aspirants of the PS Group B LDCE 2020 notification process;

iv) to direct the respondents to take immediate necessary action to declare the results of PS Group B LDCE 2020 for the appeared 1921 aspirants;

v) to direct the respondents not finalize the seniority list in PS Group B cadre before filling up the LDCE vacancies 2017-2018, 2018, 2019, 2020 and to

vi) to direct the respondents to conduct the LDCE quota examination year wise simultaneously along with DPC process to avoid pay, service and seniority loss to the LDCE aspirants and

vii) to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

4. Heard Mr. R. Malaichamy, Learned counsel for the applicants and Mr. Su. Srinivasan, Learned Sr. Standing

Counsel appearing for the respondents on advance notice.

Perused the OA and all the documents annexed to it.

5. At the time of hearing on admission, learned counsel for the applicants submit that the OA may be disposed of by directing the respondents to consider and dispose of the representation of the applicants dated 08.04.2021 by passing a reasoned and speaking order in a time bound manner and till such disposal of their representation, respondents may be directed not to convene DPC for the 2021 year vacancy for effecting any promotions.

6. In view of the limited relief prayed for, the OA is disposed, without going into the merits of case, to consider and dispose of the pending representation of the applicants dated 08.04.2021 by passing a reasoned and speaking order within a period of two months from the date of receipt of copy of this order. Until disposal of the said representation of the applicants, respondents are directed not to convene DPC for the 2021 year vacancy for effecting any promotions.

7. With the above observation, the OA is disposed of. No costs.

(C.V. SANKAR)  
MEMBER(A)

10.06.2021

Asvs

(S.N. TERDAL)  
MEMBER(J)